

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024**

IN THE MATTER OF:

SANAVVAR

....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.RESPONDENTS

INDEX

S.No.	Particulars	Pg No.
1.	Reply on behalf of Respondent No. 11/M/s Orient Board and Paper Mills	
2.	<u>ANNEXURE-1 [COLLY]</u> Copies of reports of stack emission, in relation to the unit of the Answering Respondent	
3.	<u>ANNEXURE-2</u> Copy of the Consolidated Consent to Operate and Authorization, granted to the Answering Respondent by UPPCB	
4.	<u>ANNEXURE-3</u> Copy of the Registration Certificate, issued to the Answering Respondent by the UPPCB under Rule 13(3) of the Plastic Waste Management Rules, 2016	
5.	<u>ANNEXURE-4</u> Copy of the Membership Certificate of the Answering Respondent with Bharat Oil and Waste Management Limited	

6.	<u>ANNEXURE-5</u> Copy of the agreement between the Answering Respondent and Dew Resource Management	
7.	<u>ANNEXURE-6</u> Copy of Agreement between the Answering Respondent and Kuchal Brick Supply	
8.	<u>ANNEXURE-7 [COLLY]</u> Copies of the No Objection Certificates, issued by the UPGWD in favour of the Answering Respondent	
9.	<u>ANNEXURE-8 [COLLY]</u> Copies of Test Reports	
10.	<u>Vakalatnama</u>	

FILED BY:*Utkarsh Sharma*

[UTKARSH SHARMA]

Counsel for Respondent No. 11/

M/s Orient Board and Paper Mills

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 15.10.2024

E-mail: utkarsh.sharma7@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024**

IN THE MATTER OF:

SANAVVARAPPLICANT
VERSUS
STATE OF UTTAR PRADESH & ORS.RESPONDENTS

**RESPONSE TO THE JOINT COMMITTEE REPORT DATED
02.08.2024 ON BEHALF OF RESPONDENT NO. 11 WITH
SUPPORTING AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present Response to the Joint Committee Report dated 02.08.2024 is being filed on behalf of Respondent No. 11/M/s Orient Board and Paper Mills, through its Director Mr. Anant Tyagi, who is the duly authorized signatory of the Company and is competent to swear the Affidavit on its behalf.
2. That the present Response is being filed in compliance of order dated 05.08.2024 passed by this Hon'ble Tribunal, pursuant to notice being received by the Answering Respondent of the pendency of the present proceedings on 30.08.2024. Vide its order dated 21.05.2024 passed in the present matter, this Hon'ble Tribunal had taken note of a letter having been sent by Mr. Sanavvar, resident of Village

Sikhreda, District Muzaffarnagar, Uttar Pradesh, wherein concerns have been expressed regarding the alleged huge air pollution being caused by emission of industrial gases and black smoke by various industrial units, including the Answering Respondent.

3. That taking note of the grievances addressed by Mr. Sanavvar in his letter, this Hon'ble Tribunal, vide its order dated 21.05.2024, constituted a Joint Committee comprising of the District Magistrate, Muzaffarnagar and Central Pollution Control Board [CPCB] to submit a factual report in the matter.
4. That in compliance of order dated 21.05.2024 passed by this Hon'ble Tribunal, the Joint Committee, comprising of City Magistrate, Muzaffarnagar; Director (Scientist 'F') and Divisional Head, WQM-II, CPCB; Regional Officer, UPPCB, Muzaffarnagar; Assistant Environment Engineers, UPPCB, Muzaffarnagar and Additional Director & Scientist 'E', CPCB, undertook site visits of the industries in the concerned area, with the industrial premises of the Answering Respondent being inspected on 05.07.2024, whereafter the Report of the Joint Committee was submitted to this Hon'ble Tribunal on 02.08.2024.
5. That a perusal of the Joint Committee report dated 02.08.2024, as obtained from the official website of this

Hon'ble Tribunal, reveals that at the time of inspection, the industrial premises of the Answering Respondent was found non-operational due to repair and maintenance activities. After the installation of the new boiler, the unit has now become operational and may be inspected at anytime by the authorities. It is further submitted that great care is taken to ensure that all the parameters of stack emission monitoring, qua the industrial premises of the Answering Respondent, are maintained within the stipulated norms and the same can be evidenced from the stack emission reports analysed by an independent accredited lab. The unit was also found to be in possession of the requisite statutory and regulatory permissions and clearances.

Copies of reports of stack emission, in relation to the unit of the Answering Respondent, are annexed and marked as **Annexure-1 [Colly]**.

6. That thus, the primary grievance highlighted in the letter addressed to this Hon'ble Tribunal, which forms the basis of institution of this Original Application, pertaining to large scale air pollution being caused by the industrial unit of the Answering Respondent, is completely unfounded and baseless and is negated through the reports of stack emission monitoring, which may be verified and cross-

checked by the Joint Committee. The Answering Respondent respectfully submits that there may be other industrial units, with some of them also being identified in the Joint Committee Report, which might be causing air pollution and posing hindrances in the enjoyment of quality way of life of the local residents, and such units should be hauled up by the regulatory agencies and directed to take immediate corrective measures, apart from being subjected to strict action. However, as is evidently clear from the reports of stack emission, the industrial unit of the Answering Respondent is operating well within the specified norms and is not causing any air pollution.

7. That the Answering Respondent also seeks to demonstrate to this Hon'ble Tribunal as to how the Answering Respondent is operating fully in compliance of all the environmental norms, after having obtained all the requisite permissions, consents and clearances from the concerned regulatory agencies.
8. That it is submitted that the Answering Respondent is a company, which has been a reputed presence in the industrial circles since the last several years and prides itself on practicing the highest standards of professional and business ethics in pursuing its commercial interests. It is earnestly submitted that the Answering Respondent is

not indulging in any pollution of any kind and has always offered full co-operation to the statutory authorities and has been extremely vigilant in ensuring that all environmental and statutory norms and regulations are complied with. The company has got all the statutory clearances from the regulatory authorities and considers compliance of the same as part of responsibly conducting its mercantile interests with the highest standards of probity and ethics. The industrial unit of the Answering Respondent has employed all the necessary safeguards in the form of installing modern machinery and adopting environment friendly means to ensure that no pollution of any kind is caused by the industry. The Answering Respondent also ensures at all times that no untreated effluents are discharged from its premises.

9. That the Answering Respondent believes in pursuing its commercial interests in a responsible manner and is willing to participate in any process that is undertaken for the safeguarding, protection, preservation and improvement of the surrounding environment in the industrial area, where the unit of the Answering Respondent is situated.
10. That the Answering Respondent has been operating at all times with a valid consent from the UPPCB under the

provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. The current Consolidated Consent to Operate and Authorization [CCA], granted by the UPPCB to the Answering Respondent under the above named statutes, is valid till 31.12.2028. The unit of the Answering Respondent has also got itself registered under Rule 13(3) of the Plastic Waste Management rules, 2016 for recycling or processing of plastic waste.

Copy of the Consolidated Consent to Operate and Authorization, granted to the Answering Respondent by UPPCB, is annexed and marked as **Annexure-2**.

Copy of the Registration Certificate, issued to the Answering Respondent by the UPPCB under Rule 13(3) of the Plastic Waste Management Rules, 2016, is annexed and marked as **Annexure-3**.

11. That the used oil, contaminated cotton rags or other cleaning materials, empty barrels/containers/liners, which may be contaminated with hazardous chemical waste, are disposed of by the Answering Respondent through the Treatment, Storage and Disposal Facility

[TSDF] of Bharat Oil and Waste Management Limited, which is duly registered with the UPPCB.

Copy of the Membership Certificate of the Answering Respondent with Bharat Oil and Waste Management Limited is annexed and marked as **Annexure-4**.

12. That the plastic waste generated at the unit of the Answering Respondent is disposed of through Dew Resource Management, with an agreement in existence between the Answering Respondent and Dew Resource Management for the said purpose.

Copy of the agreement between the Answering Respondent and Dew Resource Management, is annexed and marked as **Annexure-5**.

13. That the fly ash, produced at the industrial unit of the Answering Respondent as a result of the manufacturing process, is utilised in brick manufacturing and an agreement between the Answering Respondent and Kuchal Brick Supply has been entered for the said purpose. It is ensured that transportation of fly ash takes place in tractor trollies and all necessary precautions, including covering of ash with tarpaulin to prevent fugitive emission, are taken during the transportation.

Copy of Agreement between the Answering Respondent and Kuchal Brick Supply is annexed and marked as **Annexure-6.**

14. That the Answering Respondent has also got the No Objection Certificates from the Uttar Pradesh Ground Water Department [UPGWD], in respect of its two borewells, which are valid till 30.03.2027. All conditions of the NOC, including recharge, installation of piezometers, flow meters etc. are being fulfilled by the industrial unit of the Answering Respondent.

Copies of the No Objection Certificates, issued by the UPGWD in favour of the Answering Respondent, are annexed and marked as **Annexure-7 [Colly].**

15. That it is respectfully submitted that compliance of all conditions, related to the various consents, certificates and permissions granted to the industrial unit of the Answering Respondent, is ensured by the Answering Respondent with great diligence and all documentation related to the same was produced before the Joint Committee by the Answering Respondent at the time of the inspection. In case it is so directed, the Answering Respondent shall be willing to place the relevant documentation before this Hon'ble Tribunal as well.

16. That it is manifestly clear from the above submissions that the industrial unit of the Answering Respondent is fully compliant and has all the requisite permissions and clearances, which are required for its operations. The Answering Respondent is also a stakeholder in the preservation of environment and adopts all measures so as to ensure that no pollution is caused due to its operation.
17. That reference has also been made in the Joint Committee Report to an earlier inspection and report submitted before this Hon'ble Tribunal in Original Application No. 540/2023 titled Niramaya Jan Utthan Sanstan vs State of Uttar Pradesh, in which a large number of industries in District Muzaffarnagar, including the Answering Respondent, were inspected and recommendations were made in relation to the operation of such units. The said Original Application was disposed of by this Hon'ble Tribunal vide order dated 08.04.2024, with directions to UPPCB to accord a hearing to the industrial units and take necessary action, if so required. In compliance of the order passed by this Hon'ble Tribunal, the UPPCB had sent a letter to the industrial unit of the Answering Respondent on 05.04.2024, asking it to explain as to why environmental compensation should not be imposed on it for the BOD and TDS levels in the sample collected from the unit of the Answering Respondent

violating the prescribed norms. In response, a reply was submitted by the Answering Respondent to the UPPCB, wherein it was indicated that samples, collected in close vicinity to the date of inspection of the Joint Committee, were sent by the unit of the Answering Respondent for testing to the Central Pulp and Paper Research Institute, and to Newcon Consultants and Laboratories, which showed the levels of all parameters to be within the prescribed norms. Subsequently, an intimation was received by the Answering Respondent from UPPCB, directing the Answering Respondent to deposit an amount of Rs. 60,000/- as environmental compensation. Even though the Answering Respondent had contested the finding that its sample had violated the prescribed norms, in order to put a quietus to the issue, the Answering Respondent deposited the amount of Rs. 60,000/-, as directed by UPPCB, on 11.10.2024.

Copies of Test Reports are annexed and marked as **Annexure-8 [Colly]**.

18. That it is respectfully submitted that certain recommendations have also been made in the Report of the Joint Committee dated 02.08.2024 submitted before this Hon'ble Tribunal. The Answering Respondent, as a responsible entity, is duty-bound to abide by the said

recommendations, to the extent they are applicable to it, and shall do so under the supervision and guidance of the UPPCB and other agencies. A letter has also been received by the Answering Respondent from UPPCB regarding compliance with the guidelines specified in Charter-3, formulated by the CPCB in June, 2024. The Answering Respondent is in the process of taking steps to comply with the same and has already requested UPPCB to kindly provide guidance and technical assistance in relation to the same.

19. That it is relevant to mention that the air quality in the surrounding area of the industrial unit of the Answering Respondent deteriorates due to certain localised factors as well, apart from the polluting effect caused by the operation of certain non-complying and unregulated industries. It is undertaken by the Answering Respondent that in case some suggestions are made or directions are passed by this Hon'ble Tribunal in respect of the improvement of the air quality of the surrounding area, then the Answering Respondent shall be willing to offer full co-operation to the statutory authorities in that endeavour.

20. That in such circumstances, it is respectfully prayed that the present Original Application may kindly be disposed of, qua the Answering Respondent.

FILED BY:

Utkarsh Sharma

[UTKARSH SHARMA]

Counsel for Respondent No. 11/
M/s Orient Board and Paper Mills

139, Setalvad Block,

Supreme Court, New Delhi-110001

Mob:+91-9312061203

Dated: 15.10.2024

E-mail: utkarsh.sharma7@gmail.com

(2)

1. That I am the Director at M/s Orient Board and Paper Mills and am fully conversant with the facts of the present case. I am also duly authorized on behalf of the Company to affirm this Affidavit.
2. That I have read and understood the contents of the accompanying Response on behalf of M/s Orient Board and Paper Mills, which has been drafted under my instructions and I state that the contents of the same are true and correct to the best of my knowledge derived from the records maintained during the course of usual business by M/s Orient Board and Paper Mills.
3. That the Annexures annexed to the present Reply are true and correct copies of their respective originals.

NOTARY

NOTARY

NOTARY

NOTARY

NOTARY

[Signature]

DEPONENT



VERIFICATION

Verified at Muzaffarnagar on this 15th day of October, 2024 that the contents of the above affidavit are true to my knowledge, no part of it is false, and nothing material has been concealed therefrom.

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

15 OCT 2024

[Signature]
 Sworn before me at.....
 The deponent.....
 is/are identified by Sir.....
 I have satisfied myself by examining the
 deponent who understands the contents of
 the affidavit which has been read out and
 explained by me to the deponent.
 Charged Rs.....
 NOTARY DISTT MUZAFFARNAGAR

[Signature]

DEPONENT

Identified by

[Signature]
 KAMBER ALI
 ADVOCATE
 REGN. NO. 5297/11
 MUZAFFARNAGAR

693



Newcon Consultants & Laboratories

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-007/15/07/24		DATE OF REPORT : 20/07/2024
Name and Address of Customer	M/S ORIENT BOARD & PAPER MILLS PVT. LTD. 9TH KM, JANSATH ROAD MUZAFFARNAGAR-251001	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 20/07/2024
Analysis Start Date	: 15/07/2024	Sampling Done By	: NCL
Date of Sampling	: 13/07/2024	Duration of Sampling	: 30 minutes
Sampling Protocol	: As Per CPCB Guideline	Sample ID No.	: NCL/ED-007/15/07/24
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 18 TPH
Type of fuel used	: see note below	Quantity of fuel used	: 175 MT/Day
Stack height above the ground level	: 45 mtr	Stack height above the roof top	: --
Stack dia at the top	: 2000 mm	Material of Construction	: RCC
Attached APCS	: see note below	Normal Operating Schedule	: As per requirement
Commissioning date	: --		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 33°C	Flue gas temperature	: 115°C
Velocity of the flue gases	: 7.4 Mtr/sec	Sampling Flow Rate of SPM	: 24.0 LPM
Sampling Flow Rate for Gases	: 1.8 LPM	Quantity of Emission discharged	: 62555.65 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	54	80*
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	12.5	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.27	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	42	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines
Fuel Used-Multi Fuel (RDF-250 MT/Day, Biomass Fuel/Low Sulphur Coal-75 MT/Day)
APCS-Multitoned Cyclone, Dry/Wet Pulse Jet Type Filter/Scrubber)

ED-007/15/07/24-1



Checked by
J. Jee

FOR NEWCON CONSULTANTS & LABORATORIES

Authorized Signatory



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)

Mobile : 9810430345, 9205501788 | Website : www.newconlab.in

E-mail : newconlab@gmail.com, newconlabfinance@gmail.com



Newcon Consultants & Laboratories

694

(GOVERNMENT APPROVED TESTING LABORATORIES)
An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

Page No.: 1 of 1

TEST REPORT No. NCL/ED-004/26/06/24		DATE OF REPORT : 02/07/2024
Name and Address of Customer	M/S ORIENT BOARD & PAPER MILLS PVT. LTD. 9TH KM, JANSATH ROAD MUZAFFARNAGAR-251001	

SAMPLING DETAIL

Sample Name	: STACK EMISSION	Analysis End Date	: 02/07/2024
Analysis Start Date	: 26/06/2024	Sampling Done By	: NCL
Date of Sampling	: 25/06/2024	Duration of Sampling	: 30 minutes
Sampling Protocol	: As Per CPCB Guideline	Sample ID No.	: NCL/ED-004/26/06/24
Sampling Location	: --	Area Category	: --
Equipments Used	: Vayubodhan Stack Sampler No-1 VSS-1 (S.No-321 DTC 01)		

DETAILS OF STACK

Stack Attached to	: Boiler	Capacity	: 18 TPH
Type of fuel used	: Bagasse/Biomass	Quantity of fuel used	: 70 Ton/Day Approx
Stack height above the ground level	: 45 mtr	Stack height above the roof top	: --
Stack dia at the top	: 2000 mm	Material of Construction	: RSS
Attached APCS	: Multi Cyclone & Wet Scrubber	Normal Operating Schedule	: As per requirement
Commissioning date	: --		

PHYSICAL OBSERVATIONS

Ambient Temperature	: 40°C	Flue gas temperature	: 136°C
Velocity of the flue gases	: 7.6 mtr/sec	Sampling Flow Rate of SPM	: 23.0 LPM
Sampling Flow Rate for Gases	: 2.2 LPM	Quantity of Emission discharged	: 60947.63 Nm ³ /hr

TEST RESULT

S.No.	Test Parameters	Units	Test Method	Results	Specification As Per CPCB
1	Particulate Matters (PM)	mg/Nm ³	IS:11255 (Part-1)	48	80*
2	Sulphur Dioxide (SO ₂)	mg/Nm ³	IS:11255 (Part-2)	12.7	Not Specified
3	Carbon Monoxide (CO)	%	IS:13270	0.32	Not Specified
4	Oxide of Nitrogen (NO _x)	mg/Nm ³	IS:11255 (Part-7)	42	Not Specified

End of Report

Remarks : As Per CAQM Specification/Guidelines

ED-004/26/06/24-1



Checked by
[Signature]



FOR NEWCON CONSULTANTS & LABORATORIES



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

Laboratory : A-1/156, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
Mobile : 9810430345, 9205701788 | Website : www.newconlab.in
E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

TRUE COPY



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

205961/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 08/05/2024

To,

M/sORIENT BOARD PAPER MILLS PVT LTD

9th Km Jansath Road Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016"notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application no. 25405248

Date :- 2024-03-24

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s ORIENT BOARD PAPER MILLS PVT LTD located at 9th Km Jansath Road Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
- 1.3 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Waste Paper-240 MT/Day	Kraft Paper & Board	110 MT/Day
2	..	Poster Paper and Light Grams Kraft Paper/Tissue Paper	80 Ton/day
3	...	captive Power Generation	1.25 MW

3. Production Process Infrastructure

Digitally signed
by ATULESH
YADAV
Date: 2024.05.08
12:50:49 +05'30'

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2028-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.

ATULES
H
YADAV
Digitally signed
by ATULESH
YADAV
Date:
2024.05.08
12:51:03 +05'30'

13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	660 KLD	660 KLD	ZLD or Maximum recycle/reuse within the premises, rest will be discharged through Dhandhera Drain into Kali (West)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 - 14. For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. **Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detailis	Permitted
1.	Maximum daily discharge of sewage	3.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
------	-----------	----------

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	18 TPH Boiler	Multi fuel (RDF-250 MT/Day, Biomass Fuel/Low sulphur Coal- 75 MT/Day)	45 meter from GL	Multi toned Cyclone, Dry/Wet Pulse Jet Type Filter/Scrubber	
2	320 KVA DG Set	Diesel/PNG	AS PER E(P) RULES, 1986	RECD/Acoustic enclosure	3.5 meter from nearest roof

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

- Number of authorisation and date of issue :2018-02-22
- Reference of application (No. and date)9957/2018-02-22 :
- R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasd

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)

1	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	TSD/Authorized recycler	0.1 KL/Annum
2	CATEGORY 33.2 AS PER SCHEDULE I ((CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	TSD/	0.1 MT/Annum
3	CATEGORY 35.3 AS PER SCHEDULE I (ETP SLUDGE)	TSD/	0.4 MT/ANNUM

4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):

General conditions of authorisation:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.

5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity Kraft Paper & Board – 110 MT/Day, Poster Paper and Light Grams Kraft Paper/Tissue Paper – 80 Ton/Day and captive Power Generation -1.25 MW by using Raw Material as Waste Paper-240 MT/Day also for Boiler and Fuel as RDF- 250 MT/Day, Biomass Fuel/Low Sulphur Coal- 75 MT/Day.
2. Unit shall submit balance fee of Rs. 50,000/- within 15 days from the issue of this certificate, failing which CTO may be deemed null and void.
3. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
4. Unit shall comply all the condition of CTE certificate issued by the Boards on dated-23-02-2024.
5. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
6. The unit will not use agro based raw materials in the production process.
7. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
8. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
9. Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.
10. The ground water shall be abstracted only after obtaining NOC from the UPGWD. The industry must submit NOC from the UPGWD for abstraction of ground water within 3 months, failing which CTE shall be deemed automatically cancelled. The unit must comply with the conditions imposed by CGWA in its NOC issued to the unit for ground water extraction.
11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
15. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
16. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.

17. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
18. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
19. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
20. Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
21. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
22. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
23. The unit shall submit the audited balance sheet for the current year.
24. Only approved fuel is permitted as per CAQM direction.
25. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the CAQM.
26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction issued time to time regarding use of cleaner fuel.
27. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction issued time to time regarding DG sets.
28. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
29. Unit shall submit Effluent/Emission monitoring report of the ETP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.
30. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
31. The CTO Water and Air issued by Board vide letter dated 12-11-2021 is hereby null and void.

ATULESH YADAV Digitally signed by
ATULESH YADAV
Date: 2024.05.08
12:52:10 +05'30'

CEO-3

Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

ATULESH YADAV Digitally signed by
ATULESH YADAV
Date: 2024.05.08
12:52:18 +05'30'

CEO-3



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



TRUE COPY



Regn. No.

PR-04-UTT-09-AAACO1963D-24

Uttar Pradesh Pollution Control Board

 Building No TC-12V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010, Uttar Pradesh

Date:

04-09-2024 06:03 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE
(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,

orient board and paper mills private limited ,
9th Km Jansath Road
Muzaffarnagar, MUZAFFAR
NAGAR, UTTAR PRADESH,
251001, Muzaffarnagar, Uttar
Pradesh-251001

1. With reference to the application dated **06-08-2024** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Uttar Pradesh Pollution Control Board** is pleased to grant the registration in favour of **orient board and paper mills private limited**, vide registered address **9th Km Jansath Road Muzaffarnagar, MUZAFFAR NAGAR, UTTAR PRADESH, 251001, Muzaffarnagar, Uttar Pradesh -251001** for processing of plastic waste, as per details given below:

Processing Code	E3	Quantity (TPA)
Processing Capacity	Cat-I	5475.0000
	Cat-II	41062.5000
	Cat-III	7117.5000
	Cat-IV	1095.0000
Production Capacity	Product	Quantity (TPA)
	Power [E3]	10950.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the PWP shall not be more than installed capacity of the enterprise



5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended from time to time.
6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines issued by the MoEF&CC and CPCB from time to time.



17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five years.
18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity
21. The Unit shall obtain all other statutory clearances/ permissions regarding Occupational Safety, Health & Fire safety and implement necessary measures including Offsite/Onsite Disaster Management Measures as may be mandated by the concerned Authorities under the applicable extant Laws/Rules /Regulations etc.

Member Secretary



TRUE COPY





Bharat Oil & Waste Management Ltd.

Petroleum Refining, Hazardous Waste Management & Incineration
Refiners & Manufacturers of Industrial Lubricating Oils

Since 1978

ISO 9001:2000



ANNEXURE-4

MEMBERSHIP CERTIFICATE

M / s. Orient Board & Paper Mills Private Limited

9th Km., Jansath Road Muzaffarnagar-251001, UP

is a registered member of our facility



BOWML/K/3147/19

Gata No. 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # : BOWML/K/3147/19

Expiry Date : February 18, 2025



Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2981 6466 or Email: sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi
Sales Coordinator
sales@bharatoil.com
Digitally Signed By Pragati Rohtagi
Date: 2024-03-05 15:02:48
IP: 49.36.176.230
ID: 8iFSYXtdmDHpZ5+Xsng7TQ==
Click here to E-verify

Authorized Signatory

For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja
GM (Admin & Fin.)
sales@bharatoil.com
Digitally Signed By Sunder K Kukreja
Date: 2024-03-05 15:12:57
IP: 49.36.176.230
ID: BUINnLFhGgZKQ2uD3DP+Q==
Click here to E-verify

Authorized Signatory



Sales Office :

11, Community Centre, LGF, East of Kailash
New Delhi - 110 065, India

Regd. Office :

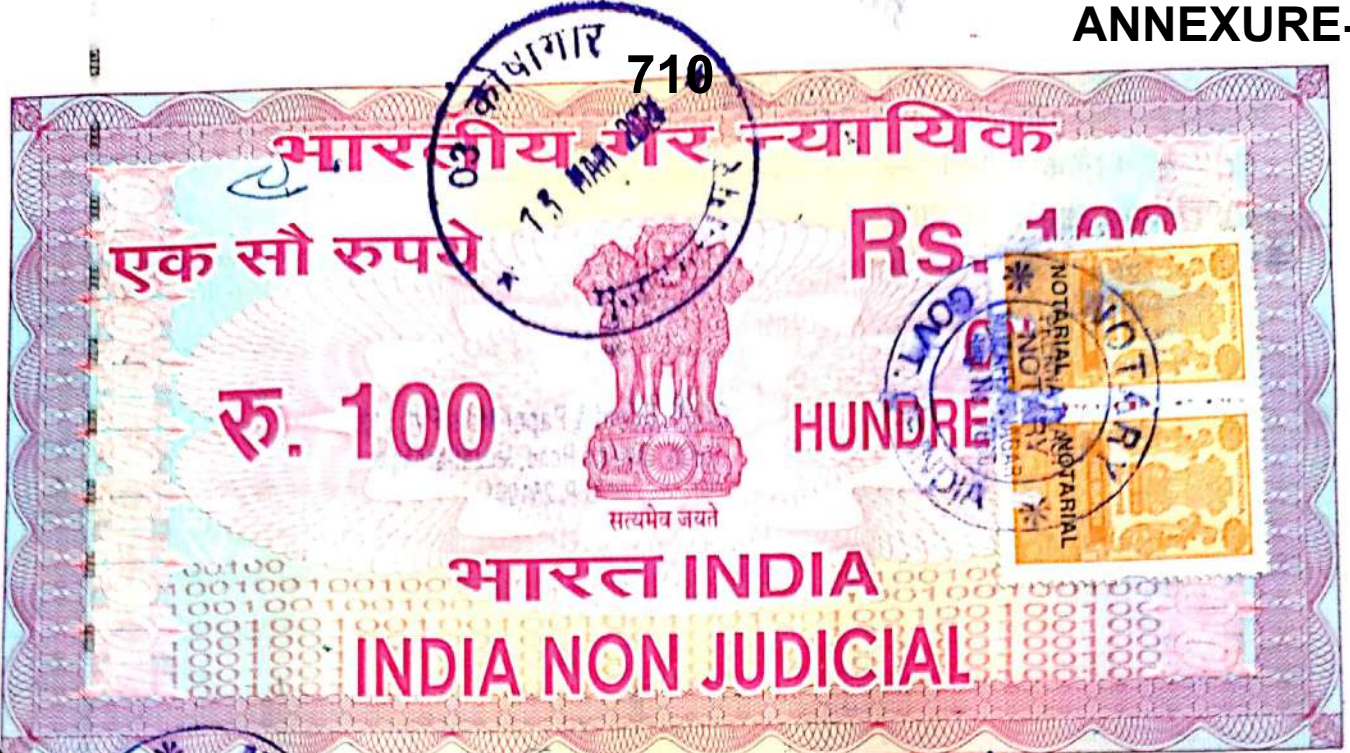
11 LGF, Community Center, East of Kailash, New Delhi-110065, India
Ph : 41000710, 26210205 Telefax : 26216466

Email : sales@bharatoil.com www.bharatoil.com

Facilities :

- E - 18, Sahibabad Industrial Area, Site 4 Ghaziabad - 201 010 (UP) India
- Gata No. 672, Vill. Kumbhi, NH - 2 Ramabai Nagar - 209 101 (U.P.)
- Mauza Mukimpur Roorkee-Lakshar Road Roorkee - 247664 (UK)
- SIDCUL - Haridwar (UK)

TRUE COPY



उत्तर प्रदेश UTTAR PRADESH Memorandum of Understanding Between

GU 007107

Orient Board & Paper Mills Private Limited
&
Dew Resource Management
for Pre-processing of the Plastic Waste

This Memorandum of Understanding ("MOU") entered into on this 05th day of April 2024

Between
Dew Resource Management, a partnership firm and having its registered office at 5-36/6 and 5/36/5 part, Prashanthi Nagar, IDPL, Kukatpally, Medchal -Malkajgiri, Hyderabad - 500072, Telangana (hereinafter known as "DRM")

And
Orient Board & Paper Mills Private Limited, a company incorporated under the Companies Act 1956 and having its registered office at 8th KM, Jansath Road Muzaffarnagar, 251001, UP (hereinafter known as "OBPMPL")

DRM and OBPMPL shall be collectively addressed as "the parties" herein after in this MOU.

WHEREAS OBPMPL is in business of manufacturing paper boards and specialty papers at its plant situated at, 8th KM, Jansath Road Muzaffarnagar, 251001, UP UP (hereinafter

For Orient Board & Paper Mills (P) Ltd.
[Signature]
Director

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR
05/4/24



NOTARY

referred as OBPMPL's Manufacturing Plant) and is in search of an economical and environment friendly method of disposing Plastic Waste generated during its manufacturing process (hereinafter referred to "Plastic Waste");

AND WHEREAS, DRM is in the business of collection and "Pre-processing" of different kinds of Non-Hazardous waste and send pre-processed material for co-processing & utilization to Cement kilns and Power Plants Hybrid Boilers. DRM has the capability to safely Pre-process the waste material in an environment friendly manner and converting waste to energy recovery in the cement manufacturing process or Power plant Boilers having high temperature and long residence time (hereinafter referred to as "Co-Processing").

AND WHEREAS, DRM has evaluated the samples of the Plastic Waste and based on the evaluation results, DRM has offered to Pre-process the Plastic Waste generated by OBPMPL at its manufacturing plant located 1827/1, 1829/1, 1830/1, & 1831/1, Sujru, Pargana Arihant Lane, Behind ITI, Meerut Road, Muzaffarnagar, UP - 251003 (hereinafter referred to as the "DRM's Processing Plant").

AND WHEREAS, OBPMPL and DRM have agreed that DRM shall provide the services which include unloading, storage Treatment (Pre-processing) of the Plastic Waste (hereinafter referred to as the "Services"), subject to both the parties intimating the concerned authorities regarding the Services and complying with any additional requirement, as may be applicable or directed by the authorities for the said services. NOW, THEREFORE, for and in consideration of mutual provisions here in contained, the parties agree as follows:

1. General Responsibilities of the Parties

- 1.1. OBPMPL shall arrange transportation and pack the Plastic Waste properly and then cover the same with HDPE tarpaulin cover so that there should be no dripping/ no spillage of waste during transportation.
- 1.2. DRM shall arrange for testing for conformance, unloading and storage and Pre-processing of Plastic Waste.
- 1.3. DRM shall organize to take the representative sample from each consignment prior to unloading the consignment and check for the conformity of the Plastic waste.

For Orient Board & Paper Mills (P) Ltd.


Director



- 1.4. In the event DRM is in receipt of the consignment from OBPMPL plant, that does not conform to specifications as per **Annexure-1**, then both the parties shall discuss in order to arrive at a solution with respect to Pre-processing of that consignment at the DRM's Processing plant.
- 1.5. In case DRM is in receipt of any consignment that **contains banned items** as per **Annexure-2** or materials other than agreed between the parties, then DRM shall be entitled to refuse the acceptance of such consignment and shall intimate the same to OBPMPL within 24 hrs of the receipt of consignment at DRM's Processing plant and OBPMPL shall arrange to transport that consignment at its own cost and risk within 48 hrs from the time of intimation from DRM on the refusal of acceptance of such consignment.
- 1.6. The risks and liability associated with the Plastic Waste shall lie with OBPMPL till the Plastic Waste consignment delivered by the OBPMPL is accepted by DRM.
- 1.7. After receipt of material, DRM will issue acceptance letter. If DRM fails to issue acceptance letter within 24 hours, then it is deemed that material is accepted by DRM.
- 1.8. DRM and OBPMPL shall intimate to the **concerned authorities** and ensure the compliance of the statutory requirements, if any prior to the Services and thereafter.
- 1.9. OBPMPL shall deliver 30 Tons minimum quantity per month during plant shut down quantity may vary.

2. Term & Termination

- 2.1. This MoU shall be valid for a period of 1 (one) year from the date of execution and upon expiry of the term hereof, this MoU may be renewed by the Parties hereto on mutually agreed terms and conditions.
- 2.2. In case of breach of terms and conditions of this MOU by either of the Parties the other Party may issue a notice of 30 days to the defaulting Party, demanding it to remedy such breach. If the defaulting Party fails to remedy the breach within the notice period, then the other Party shall have the right to terminate this MOU with immediate effect.
- 2.3. If either Party goes into liquidation or is ordered to be wound up by any court of law, the other Party shall have the right to terminate this MOU with immediate effect.
- 2.4. The Parties hereto may terminate this MOU due to business exigencies by mutual discussion, which shall be confirmed in a written document executed by Parties.

For Orient Board & Paper Mills (P) Ltd.


Director



3. Certificate of completion of Pre- processing

DRM shall at the beginning of each month during the term of this MoU, issue to the OBPMPL the "Certificate of Completion of Pre-Processing" for the Plastic Waste processed during the previous month in the format set out in Annexure 3 attached to the MoU.

4. Service Charges and Payment Terms

- 4.1. Unloading and processing charges against Plastic waste supplied by OBPMPL to DRM will be charged as per mutual understanding.
- 4.2. DRM's Weighment is final for Invoice preparation
- 4.3. DRM shall raise the Digital invoice on last day of every month and the same shall be processed by OBPMPL within 15 days from the receipt of Digital Invoice.

SIGNED AND DELIVERED for and on behalf of

Orient Board & Paper Mills Private Limited, by the hand of its authorized signatory,

For Orient Board & Paper Mills (P) Ltd (ANANT TYAGI) _____
Signature

in the presence of Director

1. Gaurav Jain
Signature of Witness 1,

GAURAV JAIN
(Name of Witness 1)

2. Bablu Kumar
Signature of Witness 2,

BABLU KUMAR
(Name of Witness 2)



Dew Resource Management, by the hand of its authorized signatory,

_____ (Ajay Badel) _____
Signature

in the presence of:

1. Vikas Verma
Signature of Witness 1,

Vikas Verma
(Name of Witness 1)

2. Aman Dhiman
Signature of Witness 2,

Aman Dhiman
(Name of Witness 2)

PRESIDENTIAL NOTARY ANANT TYAGI, ZAFFARNAGAR

05/4/2024

...the deponent is/are identified by Shri...
...have been so... to examine...
...the deponent... understand the...
...content of the... which has...
...been read... explained by...
...to the deponent fee charged...
...NOTARY DIS... ZAFFARNAGAR

Identified by _____

कुच्छल ब्रिक सप्लाई

ग्राम मलीरा, मुजफ्फरनगर

विक्रय अनुबन्ध पत्र

कुच्छल ब्रिक्स सप्लाई, गाँव मलीरा, मुजफ्फरनगर (उत्तर प्रदेश)

प्रथम पक्ष

एवं

ओरिएंट बोर्ड एंड पेपर मिल्स प्राईवेट लिमिटेड, 9वाँ किमी0 जानसठ रोड,
मुजफ्फरनगर (उत्तर प्रदेश)

द्वितीय पक्ष

अनुबन्ध दिनांक 01.04.2024

1. यह है कि प्रथम पक्ष द्वितीय पक्ष से समझौता करते हैं कि वह बॉयलर ऐश द्वितीय पक्ष से खरीदेगी, यह बॉयलर ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा।
2. यह कि प्रथम पक्ष इस माल को शून्य रूपये प्रति टन के हिसाब से खरीदेगी। यह रेट दिनांक 01.04.2024 से 31.03.2025 तक मान्य रहेगा, इसके पश्चात् विक्रय अनुबन्ध को रिवाइज किया जायेगा।
3. यह कि प्रथम पक्ष बॉयलर ऐश को अपनी फैक्ट्री जो कि गाँव मलीरा, मुजफ्फरनगर (उत्तर प्रदेश) में स्थित है, का उपयोग भूमी भराई/ब्रिक्स मैनुफैक्चरिंग में करेगा।
4. यह है कि बॉयलर ऐश को उठाने और अपनी फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद रहें और समय पर काम आवें।

कुच्छल ब्रिक्स सप्लाई

प्रथम पक्ष

For Kuchhal Brick Supply

Aruna Devi

अधिकृत प्रतिनिधि
Proprietor

ओरिएंट बोर्ड एंड पेपर मिल्स प्राईवेट लिमिटेड

द्वितीय पक्ष



अधिकृत प्रतिनिधि
01.04.24

TRUE COPY



715

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG017064

VALID FROM 31/03/2022 TO 30/03/2027

Registration No.: 202203000276			
Name of the Owner	ANANT TYAGI		
Address of the Applicant	9TH KM JANSATH ROAD MUZAFFARNAGAR	Application Form Serial No.	MZFN0322RIN0100
Date of Submission	14/03/2022	Specimen Signature	
Company Name	ORIENT BOARD AND PAPERS MILLS PVT LTD	Company Address	8TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	1131/4	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	26/12/1999		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	60.00
Date of Energization (In Case of Electric Pump)	26/12/1999		
Maximum Allowable Rate of Withdrawal (m³/hr.):	60.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			91800.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	PREVIOUS CGWA NOC HAS EXPIRED		
Against Case			
<p>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.</p>			
Conditions			
<ul style="list-style-type: none"> (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. 			

716

- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars or information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified

717

auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**24/06/2022**

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature



718

GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG021977

VALID FROM 31/03/2022 TO 30/03/2027

Registration No.: 202202000070			
Name of the Owner	ANANT TYAGI		
Address of the Applicant	9TH KM JANSATH ROAD MUZAFFARNAGAR	Application Form Serial No.	MZFN0222RIN0089
Date of Submission	04/02/2022	Specimen Signature	
Company Name	ORIENT BOARD AND PAPER MILLS PVT LTD	Company Address	8TH KM STONE, JANSATH ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	1131/4	Municipality/Corporation	No
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	26/12/1999		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	60.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	7.50
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	63.00
Date of Energization (In Case of Electric Pump)	26/12/1999		
Maximum Allowable Rate of Withdrawal (m³/hr.):	63.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			94500.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CURRENT CGWA NOC WILL EXPIRE AFTER 04 FEB 2022		
Against Case			
<p>This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.</p>			
Conditions			
<ul style="list-style-type: none"> (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained. 			

719

- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars or information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified

720


auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :**24/06/2022**

Place:**Muzaffar Nagar**

This certificate is electronically generated and does not require digital signature



TRUE COPY



ANNEXURE-8 [COLLY]

TEST REPORT

Laboratory Reference No.	:	CPPRI/EMID/PC-II/2024/PE/R-18	Page 2 of 2
LR No.	:	TC8658241000000021	
Date of Issue	:	29.01.2024	
Sample Received On	:	05.01.2024	
Location of Testing	:	Environment Management Division, CPPRI, Saharanpur	
Period of Testing	:	05.01.2024 - 12.01.2024	

Test Results

I. Chemical Testing (Pollution & Environment-Effluent/Waste Water)

Test Parameter	Unit	Value		Testing Reference Method
		Sample Code		
		03	04	
pH	--	7.15	7.48	IS 3025 (Part-11) : 2022
Total Suspended Solids (TSS)	mg/L	930	15	IS 3025 (Part-17) : 2022
Total Dissolved Solids (TDS)	mg/L	1939	1253	IS 3025 (Part-16) : 2023
Chemical Oxygen Demand (COD)	mg/L	1805	104	IS 3025 (Part-58) : 2006
Biochemical Oxygen Demand (BOD)	mg/L	485	16	IS 3025 (Part-44) : 2023

[Signature]
 Reviewed By 24/01/24

Dr. Mohd Salim
 Director एवं उप तकनीकी प्रबंधक - पर्यावरण प्रबंधन विभाग
 Head & Technical Manager - Environment Management Div

[Signature]
 Authorized Signatory

डॉ. नितिन एंडले
 विभागाध्यक्ष एवं तकनीकी प्रबंधक - पर्यावरण
 Dr. Nitin Endlay
 Head & Technical Manager - Environment Management



Newcon Consultants & Laboratories

722

(GOVERNMENT APPROVED TESTING LABORATORIES)
 An ISO 9001 : 2015, ISO 14001 : 2015, ISO 45001 : 2018 Certified Laboratory

TEST REPORT

Page No: 1 of 1

TEST REPORT No. NCL/ED-112/12/01/24

DATE OF REPORT : 17/01/24

Name and Address of Customer : M/S ORIENT BOARD & PAPER MILLS PVT. LTD.
 9TH KM, JANSATH ROAD MUZAFFARNAGAR-251001

SAMPLING DETAILS

Sample Name : EFFLUENT WATER
 Analysis Start Date : 12/01/2024
 Date of Sampling : 11/01/2024
 Time of Sampling : --
 Sampling Done By : Customer
 Sampling Description : EFFLUENT WATER AFTER TREATMENT
 Sampling Location : ETP OUTLET
 Sampling Protocol : IS:17614 (P-1)
 Packing Condition : Sealed

Analysis End Date : 17/01/2024
 Sample ID No. : NCL/ED-112/12/01/24
 Sample Receipt Date : 12/01/2024
 Environmental Condition : 25±2°C

Sample Quantity : 2 Ltrs.
 Packing : PVC Can

TEST RESULT

S.No.	Test Parameters	Unit	Test Method	Results	Specification As per IS:17614 (Max.)	
					Inland Surface Water	Public Sewer
1	pH	-	IS : 3025 (P-11)	6.97	5.5-9.0	5.5-9.0
2	Total Suspended Solids (TSS)	mg/L	IS : 3025 (P-17)	13.2	100	600
3	Bio Chemical Oxygen Demand (3 Days at 27°C)	mg/L	IS : 3025 (P-44)	20	30	300
4	Chemical Oxygen Demand (COD)	mg/L	APHA-5220 B	104	250	Not Specified
5	Oil & Grease	mg/L	IS : 3025 (P-39)	BDL(DL-1.0)	10	20

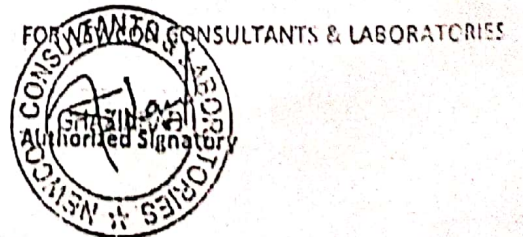
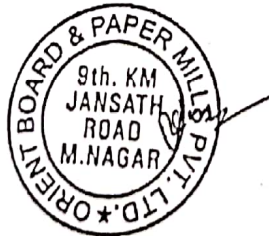
End of Report

Remarks : BDL=Below Detection Limit.

ED-112/12/01/24-1



Checked by *[Signature]*



- The test report refers only to the particular sample/s submitted for testing and listed parameters.
- Endorsement of the same is neither inferred nor implied.
- Laboratory shall maintain the confidentiality of all information related to the samples & test reports.
- Complaints about this report should be communicated within 10 days of the issue date of this report.
- The report is not to be produced wholly or in part without prior permission of the Managing Partner. All disputes subject to Ghaziabad Jurisdiction.

TEST COPY

Laboratory : A-1/158, Sector-17, (Swadeshi Compound) Kavi Nagar Industrial Area, GHAZIABAD - 201 002 (U.P.)
 Mobile : 9810430345, 9205501788 | Website : www.newconlab.in
 E-mail : newconlab@gmail.com, newconlabfinance@gmail.com

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 269 OF 2024

SanavvarApplicant
Versus
State of Uttar Pradesh & Ors.Respondents

KNOW ALL to whom these present shall come that I/We, M/s Orient Board and Paper Mills, the Respondent in the captioned Application, do hereby appoint Utkarsh Sharma, Advocate [UP-2599/2011] (Hereinafter called the Advocate(s)) to be my/our Advocate in the above-noted case and authorize him: -

TO act, appear and plead in the above-noted case in this Court.

TO sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents and do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case in all its stages subject to payment of fees for each such stage.

TO withdraw or compromise the said case or submit to arbitration or mediation any differences or disputes that may arise in or in any manner touching the said case.

TO initiate and conduct execution proceedings.

And I/We undertake that I/We or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the aforesaid matter as my/our own acts, as if done by me/us to all intents and purposes and that it shall be our duty to keep constant touch with the advocate to seek updates of the case.

AND I/We hereby confirm and affirm that every application, pleadings, affidavit, submission, etc. counter-signed by us is drafted/submitted on the basis of my instructions and I/WE shall not dispute its veracity.

AND I/We the undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case.

IN WITNESS WHEREOF I/We do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 18th day of September, 2024.

Accepted subject to the terms of the fees.

Utkarsh Sharma
ADVOCATE

CLIENT
For Orient Board & Paper Mills (P) Ltd.

Anjan
Director